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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD.

O.ANo.868/99.

Date of decision: 14-6-1999.

Between:

Md. Illios. Applicant.

And

1. Chief of Naval Staff, Naval Head
Quarters, R.R.Puram, New Delhi.

2. Admiral Superintendent,
Naval Dockyard, Mumbai.

3. Admiral Superintendent, Naval
Backyard, Visakhapatnam. .. Respondents.

Counsel for the Applicant: Sri S.Kisore.

Counsel for the Respondents: Sri B.Narasimha Sarma,
Sr. Standing Counsel for the
Respondents.

CORAM:

Hon'ble Sri R.Rangarajan, Member (A)

Hon'ble Sri B.S.Jai Parameshwar, Member (J)

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ORDER:

(by Hon'ble Sri B.S.Jai Parameshwar, Member (J))

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Heard Sri S.Kishore for the applicant and

Sri Jacob for Sri B.Narasimha Sarma for the respondents.

The applicant is an Ex.Service man and is employed
under the Respondents' Organisation. The main grievance
of the applicant is that the respondents did not take
into consideration, while preparing the seniority list,

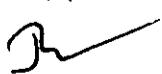
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the date of his appointment i.e., 1.7.1988. The applicant submits that he made a representation to the respondents that his services may be transferred to the 3rd respondent on compassionate grounds. His request was considered and he was transferred to Naval Dockyard, Visakhapatnam. He assumed charge as Senior Chargeman of Naval Dockyard, Visakhapatnam on 14.12.1992. He submits that in the seniority list his date of appointment was shown as 14.12.1992 instead of 1.7.1988. He submitted several representations and finally he submitted representation dated ~~1998~~ 20.10.1998 which are yet to be disposed of.

The applicant further submits that his representation was forwarded to the higher authorities and is still pending consideration.

In the circumstances, the only direction that can be given to the respondents in this O.A., is to consider the representations of the applicant and the decision thereof be conveyed to him within three months from the date of receipt of a copy of this Order.

Accordingly the respondents are directed to consider the representation of the applicant dated 20.10.1998 and convey their decision to the applicant within three months from the date of receipt

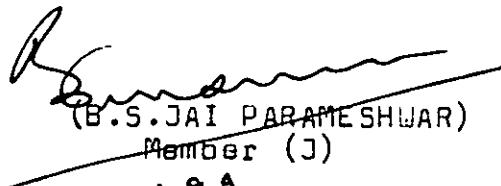


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of this order.

With the above directions, the O.A., is disposed of at the admission stage itself. No costs.

Registry to send a copy of the O.A., along with the copy of the order to Respondent No.1.


(B.S.JAI PARAMESHWAR)

Member (J)

14/6/99


(R.RANGARAJAN)

Member (A)

Date: 14-6-1999.

Dictated in open Court.

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1st and II Ind Court.

Copy to:

1. HONM

Typed By
Compared by

Checked by
Approved by

2. HHR M(A)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD.

3. HSSP M(J)

4. D.R. (A)

THE HON'BLE MR. JUSTICE D. H. NASIR:
VICE - CHAIRMAN

5. SPAR

THE HON'BLE H. RAJENDRA PRASAD :
MEMBER (A)

THE HON'BLE R. RANGARAJAN :
MEMBER (A)

THE HON'BLE MR. B. S. DAI PARAMESHWAR :
MEMBER (J)

DATED: 14-6-99

ORDER/JUDGMENT

M.A./R.A/C.P.NO.

IN

C.A.NO : 868/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

Along with C.R.
Copy to Appellate
No. 1

(8 copies)

